

- (ii) Nadia Gramin Bank, Krishnagar.
[Placed in Library. See No. L.T. 1861/97]
- (iii) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur.
[Placed in Library. See No. L.T. 1862/97]
- (iv) Sagar Gramin Bank, Calcutta.
[Placed in Library. See No. L.T. 1863/97]
- (v) Hadoti Kshetriya Gramin Bank, Kota.
[Placed in Library. See No. L.T. 1864/97]
- (vi) Arunachal Pradesh Rural Bank, Pasighar.
[Placed in Library. See No. L.T. 1865/97]
- (vii) Gaur Gramin Bank, Malda.
[Placed in Library. See No. L.T. 1866/97]
- (viii) Mayurakshi Gramin Bank, Suri.
[Placed in Library. See No. L.T. 1867/97]
- (ix) Sharda Gramin Bank, Satna.
[Placed in Library. See No. L.T. 1868/97]
- (x) Subansiri Gaonalia Bank, North Lakhimpur.
[Placed in Library. See No. L.T. 1869/97]

(2) A copy of the Income tax (Third Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 184 (E) in Gazette of India dated the 11th March, 1997 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. L.T. 1870/97]

(3) A copy of the wealth tax (First Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 169 (E) in Gazette of India dated the 5th March, 1997 under sub-section (4) of section 46 of the wealth-tax Act, 1957.

[Placed in Library. See No. L.T. 1871/97]

Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of Power for the year 1997-98

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of Power for the year 1997-98.
[Placed in Library. See No. L.T. 1872/97]
- (ii) Memorandum of Understanding between the

Power Finance Corporation Limited and the Ministry of Power for the year 1997-98.

[Placed in Library. See No. L.T. 1873/97]

Review by the Government and the Annual Report of the Biecco Lawrie Ltd., Calcutta for the year 1995 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1995-96.

(ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statemet (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1874/97]

(3) A copy each of the following papers (Hindi and English versions) :

(i) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1875/97]

(ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1876/97]

(iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1877/97]

(iv) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1878/97]

(v) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1879/97]

(vi) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.

[Placed in Library. See No. L.T. 1880/97]